

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.1177/2020**

**In**

**Un-numbered Interlocutory Application No...../2020**

**In**

**Company Appeal (AT) (Insolvency) No.932/2019**

**(F.No.06.09.2019/NCLAT/UR/1150**

**In the matter of:**

Mr. Piyush Periwal ..... Appellant

Versus

Stressed Assets Stabilization Fund (SASF) ..... Respondent

Appearance: Ms. Adity Gupta, Advocate for the Appellant.

**18.03.2020**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Interlocutory Application on 29.02.2020 and the Office after scrutiny of the Interlocutory Application on 05.03.2020, intimated the defects and returned the Interlocutory Application to the Appellant on same day. The Appellant re-filed the Interlocutory Application on 17.03.2020. It is stated in the Interlocutory Application (IA) that the Appellant is based out of Mumbai and the certified copy of the Supreme Court Order was made available on 13.03.2020 by the clerk of counsel, it took some additional time to procure the requisite documents. Hence, there is delay of five days in re-filing, so, the same may be condoned.

3. Heard learned Counsel appearing on behalf of the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Interlocutory Application is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for order'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar